(b) The executive branch of the US Government recommended on January 26, 1978 to the NRC, which is an auto, nomous licensing body, that the licence be issued for the shipment. On February 21, 1978, the executive branch has argued against the necessity of holding public hearings and has urged that the issue of the licence should be not delayed. It is understood that the NRC may take a decision on whether or not to hold hearings during this week. The Indian Government have been constantly impressing upon the US Government the necessity of maintaining continued supplies of enriched uranium so that the working the Nuclear Fuel Complex at Hyderabad and the Tarapur nuclear power plant is not impaired.

Jorbagh Telephone Exchange

•520. SHRI KHURSHED ALAM KHAN; SHRI IBRAHIM KALANIYA: SHRI JAGDISH JOSHI: SHRI PIARE LALL KUREEL URF PIARE LALL TALIB: SHRI GUNANAND THAKUR:

Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether it is a fact that faults in the telephone connections on 61-Level from the Jorbagh Exchange installed in the Safdarjang Development Area remain unattended for several days despite Complaints to the local fault control; and
- (b) if so, what action Government propose to take to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKH-DEO SAI): (a) and (b) No, Sir. Safdarjung Development Area which was earlier served by Jorbagh Exchange is now under Hauz Khas exchange since 25-2-78. During the

transfer of connections from Jor Bagh Exchange to Hauz Khas Exchange, few telephone connections were dislocated for a very short period but prompt action was taken by the maintenance staff when complaints were received.

Talk with Littoral Countries for a Nuclear free zone m South Asia

- *521. SHRI F. M. KHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether Government have recently discussed with the littoral countries of the Indian Ocean the situation in South Asia Particularly for a nuclear free zone in the area; and
- (b) if so, what are the details in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE): (a) No, Sir

(b) Does not arise.

Appointmjent of the Regional Manager, IISCO., Delhi

*522. SHRI JAGJIT SINGH ANAND: SHRI JAGAN NATH BHARDWAJ: SHRI KALYAN ROY:

Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether persons who have reached or are about to reach the age of superannuation, are eligible for appointment to top executive positions in the Indian Iron and Steel Company;
- (b) whether it is a fact that the post of Regional Manager, IISCO, Delhi, is proposed to be filled by a superannuated Central Government Officer;

- (c) whether C overnment are aware that the propos il has caused strong resentment amo \g the executives of the company wiiose chances of pro. motion have thus been hampered; and
- (d) if so, what steps Government propose to take in the matter?

THE MINISTER OF STEEL AND MINES (SHRI I;IJU PATNAIK): (a) to (d) A Statement is laid on the Table of the H: use.

St dement

- (a) Service rules regulating the tprms and conditions of services in IISCO are being finalised in consultation with SAIL. Under the old rules prevalent in IISCO, there is no bar to employment is executives in the Company of pen jns who have retired, or are about to etire, on superannua. tion from an ither service. Each case has to be considered on merits and a decision taken by the Board of Directors of the Company.
- (b) The post if Regional Manager, IISCO, New D<flhi, which is not a top executive post, fell vacant suddenly on 17.12-7:. It had to be filled on an ad hoc oasis by putting the then Regional ron and Steel Controller, New Del" ii, who was an officer of the Central Secretariat Service, in charge of the w irk in addition to his own duties. On the basis of his past experience as well as actual performance on the job, the Company decided to appoint him to the post of Regional Manager on a tenure up to 23-4.1980, i.e., ti I the age of 60 years. The officer was oermitted by Government to retire voluntarily with effect from the 27th October, 1977, i.e., nearly six mont is before the date of his superannuate m in Government service.
- (c) and (d) No case of resent ment has come to the notice of Go vernment.

Government appraisal \of employment potential in jrulf countries

- *523. SHRI DINESH SINGH: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:
- (a) whether Government have assessed the employment potential in tht: Gulf countries and in other developing countries in West Asia and worked out any plan for facilitating the employment of Indians in these countries; and
- (b) if so, what are the details in this regard?

THE MINISTER OF PARLIAMENTARY LABOUR AFFAIRS AND RAVINDRA VARMA): (a) and (b) While there has been no specific assessment a very rough estimate may be that the requirements of the region would be of the order of about 2.5 million of which about 1.5 million are already actively employed. Step, have been taken to regulate and facilitate recruitment of Tndian workers for employment in foreign countries. According to a policy decision taken by the Government in June 1976, no firm, organisation or individual shall engage in the recruitment of skilled, semi-skilled and unskilled workers from India for employment abroad unless registered and duly licensed for the purpose by the Ministry of Labour. Foreign firms and foreign organisations are not eligible for registration but they may engage an Indian company or organisation registered with the Ministry of Labour to act on their behalf.. Indian firms or organisations engaged in consultancy or execution of works on contract or subcontract basis are however allowed to recruit directly, without going through recruiting agencies, their own requirements of skilled, semi-skilled and unskilled workers for service abroad on the terms and conditions of employment to be approved by the Ministr? of Labour.